

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT JAIPUR BENCH  
JAIPUR.

OA No.434/95 .  
&  
MA No. 427/96

Date of order: 18.2.1997

Katrayan S/o Sh. Veeramutu : Applicant

Vs.

Union of India and others. : Respondents

None present for the applicant even though  
the OA has been called twice  
Mr. Rafiq Mohammed, Departmental Representative for  
the respondents

CORAM:

HON'BLE SHRI RATAN PRAKASH: MEMBER (JUDICIAL)


O R D E R

(PER HON'BLE SHRI RATAN PRAKASH: MEMBER (JUDICIAL))

The respondents by a separate Misc. Application No.427/96 have intimated that the applicant Shri Katrayan has expired on 7.4.1996 while taking treatment in Railway Hospital, Ajmer. In the MA it has been prayed that since the applicant is expired, the OA be dismissed. In the OA the applicant has sought a relief for quashing of his transfer order dated 21.6.1995 (Annx.A-1) and in the alternative to seek a direction against the respondents for the payment of transfer grant, TA/DA, joining time etc. The applicant was a temporary status holder project labourer. Since the impugned order dated 21.6.1995 (Annx.A-1) pertains to a personal relief to the applicant and he having expired on 7.4.1996, this OA now abates. The OA accordingly stands dismissed as having abated.

2. With no order as to costs.

3. MA No.427/96 accordingly stands allowed and is disposed of accordingly.

  
( RATAN PRAKASH )  
MEMBER (J)